

HARYANA VIDHAN SABHA

XV SESSION

BULLETIN NO. 1

Friday, the 2nd August, 2019

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 2nd August, 2019 from 2.00 P.M. to 4.24 P.M.)

I. OBITUARY REFERENCES

The Chief Minister made references to the deaths of the late:-

1. Shri Manohar Parrikar, Chief Minister of Goa.
2. Smt. Sheila Dikshit, former Chief Minister of Delhi.
3. Smt. Sharda Rani, former Minister of Haryana.
4. Smt. Snehlata, former Member of Joint Punjab Legislative Assembly.
5. Freedom Fighters of Haryana.
6. Martyrs of Haryana.
7. A tribute to Kanwarias (Shiv Devotees) killed in Road Accidents.
8. Others.

and spoke for 11 minutes. He also added the name of Shri Umed Singh, elder brother of Shri Jaiveer Singh, M.L.A. in the above list and the same was agreed to.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for five minutes.

Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal, spoke for two minutes.

Dr. Raghuvir Singh Kadian, a Member from the Indian National Congress Party also spoke for a while and made a suggestion that the name of Dr. Jagjit Singh Rathi, world renowned Scientist and Head of the Space Administration Department, NASA (U.S.A.) r/o village Bhaproda of Beri Constituency, who died on 11th July, 2019 in Virginia (U.S.A.), may also be added in the above list and the same was agreed to.

The Speaker also associated himself with the sentiments expressed in the House and spoke for a while.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

II. QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
10	7	--	-	11

The remaining Starred questions were deemed to have been put and replies thereto were laid on the Table of the House.

(b) Unstarred: 09

III. WELCOME TO THE JOURNALISTS OF DISTRICT YAMUNANAGAR.

During the Question Hour, the Parliamentary Affairs Minister on behalf of the House, welcomed various journalists of District Yamuna Nagar, Haryana, who were sitting in the Visitors' Gallery to witness the proceedings of the House.

IV. INTIMATION BY THE SPEAKER

The Speaker informed the House that a group photograph of the Members of the thirteenth Vidhan Sabha will be taken up on 5th August, 2019 just after the Question Hour.

V. ANNOUNCEMENTS

(a) BY THE SPEAKER

(i) PANEL OF CHAIRPERSONS

Under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Shri Gian Chand Gupta, M.L.A.
2. Smt. Santosh Chauhan Sarwan, M.L.A.

3. Shri Anand Singh Dangi, M.L.A.
4. Shri Om Parkash Barwa, M.L.A.

(ii) RESIGNATIONS OF MEMBERS

Under Rule 58(2) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker informed the House that the following Members had resigned their seats in the Haryana Legislative Assembly and the same had been accepted by him as under :

Sr. No.	Name	Date of Resignation
1.	Shri Ranbir Gangwa	20 th March, 2019
2.	Shri Kehar Singh	24 th March, 2019
3.	Shri Nayab Singh	3 rd June, 2019
4.	Shri Balwan Singh Daulatpuria	6 th June, 2019
5.	Shri Parminder Singh Dhull	25 th June, 2019
6.	Shri Zakir Hussain	3 rd July, 2019
7.	Shri Ram Chand Kamboj	23 rd July, 2019
8.	Prof. Ravinder Baliala	1 st August, 2019
9.	Shri Jai Tirath	1 st August, 2019

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in December, 2018 and February, 2019 and have since been assented to by the *President/ Governor :-

DECEMBER SESSION, 2018

State University of Performing and Visual Arts, Rohtak (Amendment) Bill, 2018.

FEBRUARY SESSION, 2019

1. The Haryana Service of Engineers, Group A, Public Health Engineering Department (Amendment) Bill, 2019.
2. The Haryana Private Universities (Amendment) Bill, 2019.
3. The Haryana Laws (Special Provisions) Bill, 2019.
4. The Haryana Panchayati Raj (Amendment) Bill, 2019.
5. The Haryana Clinical Establishments (Registration and Regulation) Adoption (Amendment) Bill, 2019.

6. The Punjab Courts (Haryana Amendment) Bill, 2019.
7. The Haryana Appropriation (No. 1) Bill, 2019.
8. The Haryana Accountability of Public Finances Bill, 2019.
9. The Punjab Labour Welfare Fund (Haryana Amendment) Bill, 2019.
10. The Punjab Excise (Haryana Validation) Bill, 2019.
11. The Haryana Municipal (Amendment) Bill, 2019.
12. The Haryana Municipal Corporation (Amendment) Bill, 2019.
13. The Haryana Right to Service (Amendment) Bill, 2019.
14. The Haryana Guest Teachers Service Bill, 2019.
15. The Haryana Animal (Registration, Certification and Breeding) Bill, 2019.
16. The Haryana Legislative Assembly (Facilities to Members) Amendment Bill, 2019.
17. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2019.

VI. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under:-

“The Committee met at 11.00 A.M. on Friday, the 2nd August, 2019 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Friday, the 2nd August, 2019 at 2.00 P.M. and adjourn after conclusion of Business entered in the List of Business for the day.

On Monday, the 5th August, 2019, the Assembly shall meet at 2.00 P.M. and adjourn at 6.30 P.M. without question being put.

On Tuesday, the 6th August, 2019 the Assembly shall meet at 10.00 A.M. and adjourn after the conclusion of the Business entered in the List of Business for the day.

The Committee, after some discussion, further recommends that the Business on the 2nd, 5th and 6th August, 2019 be transacted by the Sabha as follows:-

FRIDAY, THE 02 ND AUGUST 2019 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Obituary References. 2. Questions Hour. 3. Presentation and adoption of First Report of the Business Advisory Committee. 4. Papers to be laid/re-laid on the Table of the House. 5. Presentation of Three Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final report thereon.
SATURDAY, THE 03 RD AUGUST, 2019	HOLIDAY
SUNDAY, THE 04 TH AUGUST, 2019	HOLIDAY
MONDAY, THE 5 TH AUGUST, 2019 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Presentation of Supplementary Estimates (First Installment) for the year 2019-20 and the Report of the Estimates Committee thereon. 3. Discussion and Voting on Supplementary Estimates (First Installment) for the year 2019-20.
TUESDAY, THE 6 TH AUGUST, 2019 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule-15 regarding Non-stop sitting. 3. Motion under Rule-16 regarding adjournment of the Sabha sine-die. 4. Papers to be laid, if any. 5. The Haryana Appropriation Bill in respect of Supplementary Estimates (First Installment) for the year 2019-2020. 6. Legislative Business. 7. Any other Business.”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

VII. PAPERS LAID/ RELAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid the papers from Sr. No. 1 and Sr. Nos. 224 to 267 and re-laid the papers from Sr. Nos. 2 to 223 on the Table of the House.

VIII. NOTICES OF ADJOURNMENT MOTIONS/ CALLING ATTENTION MOTIONS.

When some of the Members sought to raise the matters of their Adjournment Motions/ Calling Attention Motions given Notices of by them, the Speaker informed the House that those were either admitted or disallowed or sent to the Government for comments.

Shri Karan Singh Dalal and Smt. Kiran Choudhry, Members from the Indian National Congress Party continuously urged the Speaker that their Adjournment Motions regarding admission of Schedule Caste and other poor students in the private schools under section 134 A of Right to Education Act of the Education Department and deteriorating law and order situation not only in the District of Faridabad and Palwal but in the whole of the State of Haryana respectively must be admitted as these are very important issues for the people of Haryana.

Shri Karan Singh Dalal further urged the Speaker that their Party Member Smt. Kiran Choudhry's Calling Attention Motion regarding scam in the tender of kilometer scheme in Private buses in Transport Department may also be admitted and demanded that concerned Minister should resign and an inquiry should be got initiated in this matter from any Investigating Agency.

IX. WALK OUT

All the Members of the Indian National Congress Party present in the House staged a walk out as a protest against not admitting their Calling Attention Motions/Adjournment Motions especially the Calling Attention Motion regarding the scam in the tender of kilometer scheme in Private buses in Transport Department.

X. RAISING THE VARIOUS MATTERS

During the Zero Hour:-

(i) Shri Karan Singh Dalal, a Member from the Indian National Congress Party raised the matter of lodging of F.I.R. against the Cooperative Minister, Shri Manish Kumar Grover and stated that why the Cooperative Minister is sitting in the House even after when number of cases are lodged against him under various Articles. He further stated that the Minister should resign on the basis of morality or the Government should suspend him.

(ii) Shri Jai Parkash, an Independent Member raised the matter of agitating farmers in Dharodi Village and stated that due to the level problem of the Dharodi Minor, farmers of the 11 villages are facing the problem of drinking water and water for irrigation purpose and due to which they are agitating for the last one and half month there. He further demanded that will the Government link the Dharodi Minor to the Barwala Link Canal ?

He also raised the matter of agitating farmers of Kithana Village of Rajound Block and demanded that under the “Pradhanmantri Fasal Bima Yojna” compensation should be provided to those farmers, whose crops had damaged due to the natural calamity.

(iii) Shri Bhupinder Singh Hooda, a Member from the Indian National Congress Party also supported the views expressed by Shri Jai Parkash Barwala regarding the matter of agitating farmers in Dharodi Village and stated that the Government should take this matter seriously.

He also raised the matter of agitating farmers of District Kaithal, Karnal and Charkhi Dadri etc. and stated that the farmers, whose lands were acquired for the construction of National Highway No. 152-D from Kotputli (Rajasthan) to Ismailabad (Kurukshetra) are agitating for higher compensation. He demanded that Government should take this

matter seriously and the matter of compensation should be resolved as early as possible.

- (iv) Shri Abhay Singh Chautala, a Member from the Indian National Lok Dal raised the matter of his Adjournment Motion regarding the construction of S.Y.L. Canal, Dadupur Nalwi Canal and Mewat Feeder Canal and stated that his adjournment Motion should be admitted as this issue is very important for the people of Haryana. The Speaker informed the Member that this Adjournment Motion has been disallowed as discussion on this matter has already taken place several times in the House.

He also raised the matter of water logging problem in the village Shakkar Mandori of Ellenabad Constituency and stated that no Administrative Officer has gone there to sort out the problem of the villagers so far. He demanded that the Government should take this problem seriously so that the people of that village could get relief.

- (v) Shri Randeep Singh Surjewala, a Member from the Indian National Congress Party raised the matter of agitating contractual employees, who are sitting on Dharna in front of the offices of the Haryana Public Service Commission and Haryana Staff Selection Commission. He demanded that the Government should look into the matter.

He also raised the matter of contractual employees of Haryana Roadways, who are sitting on Dharna and stated that these employees were appointed at the time of strike of employees of Haryana Roadways but as and when the strike was over, the services of these contractual employees were dismissed. He demanded that the Government should look into the matter and these contractual employees should be adjusted.

He also raised the matter of agitating farmers in Dharodi Village and further demanded that the Dharodi Minor should be linked with the Barwala Link Canal.

- (vi) Smt. Kiran Choudhry, Leader of the Congress Legislature Party raised the matter of village Lohani in her Constituency, which was adopted by her under the 'Vidhayak Aadarsh Gram Yojna' and stated that no funds for the

development works of this village have been allocated by the Government so far. She further demanded that funds may be released for the same.

She also raised the matter of various demands of Haryana Gramin Chowkidars and agitating Pharmacist and demanded that the Government should look into the matter.

She also raised the matter of dismissal of Education Motivators and demanded that they should be adjusted in the Education Department or some other Government Department on regular basis as Education Motivators.

She also raised the matter of less compensation which was given for the acquired land to the farmers of District Bhiwani, Mahendergarh and Dadri for the construction of green corridor National Highway No. 152-D and demanded that the Chief Minister should meet the agitating farmers and sort out their problem.

- (vii) Shri Lalit Nagar, a Member from the Indian National Congress Party raised the matter of deteriorating law and order situation in the State, especially District Faridabad and demanded that Government should look into the matter seriously and take the steps to improve the situation of law and order.

He also raised the matter of agitating farmers of District Faridabad, who are demanding the compensation for their acquired land and demanded that the Government should meet the farmers and sort out their problem.

He also raised the matter of illegal encroachments on the Aravali Hills and demanded that Government should constitute a Committee to inquire this matter so that such type of illegal encroachments on the Aravali Hills could be removed.

He further raised the matter of small size of sewage pipes which are being laid down in different colonies in his constituency and demanded that at least 1 ft. sewage pipes may be laid down instead of 6 inch so that the problem could be sorted out.

XI. PRESENTATION OF PRELIMINARY REPORTS OF THE COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND WITHDRAWAL OF THE SAME.

(i) Against Shri Karan Singh Dalal, M.L.A.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Eighth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, M.L.A. against Shri Karan Singh Dalal, M.L.A. for misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

But on a suggestion made by the Parliamentary Affairs Minister and agreed to the House, the Speaker with the sense of the House, withdrew the privilege motions against Shri Karan Singh Dalal and Shri Kuldip Sharma, M.L.As. and Shri Kehar Singh, Ex. M.L.A.

The Sabha then adjourned till 2.00 P.M. on Monday, the 5th August, 2019.

CHANDIGARH
The 2nd August, 2019.

SECRETARY

